

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD.**

ORIGINAL APPLICATION NO. 47 of 2007.

ALLAHABAD THIS THE 19TH DAY OF FEBRUARY 2009.

Hon'ble Mr. Ashok S. Karamadi, Member (J)
Hon'ble Mr. S.N Shukla, Member (A)

Raja Ram Rajput, aged about 49 years, son of late Janki Prasad, Resident of 2153, Khatibabadm Near Pani Tanki, Jhansi.

.....Applicant

By Advocate: Shri A.K. Srivastava

Versus.

1. Union of India through General Manager, North Central Railway, Gorakhpur.
2. Divisional Railway Manager, North Central Railway, Jhansi Division, Jhansi.
3. Senior Divisional Personnel Officer, North Central Railway, Jhansi Division, Jhansi.
4. Mr. Anupam Singhal, Senior Divisional Electrical Engineer (TRS), North Central Railway, Jhansi Division, Jhansi.

.....Respondents

By Advocate: Shri J.P. Tripathi.

ORDER

By Hon'ble Mr. Ashok S. Karamadi, Member (J)
Heard Shri A.K. Srivastava, Advocate appearing for the applicant and Shri J.P. Tripathi, Advocate appearing on behalf of the Respondents.

2. This application is filed seeking direction to the respondents to give promotion to the applicant in the grade of Rs.7450-11500 w.e.f. the date his juniors are promoted.

3. On notice, respondents have filed counter affidavit and subsequently they have filed supplementary counter

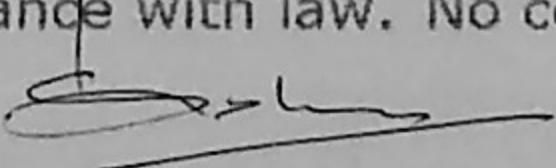


affidavit. In paras 5 and 6 of the supplementary counter, it is stated that the case of the applicant with regard to the promotion is considered by the Department and the necessary orders with regard to promotion was issued and applicant is working as such so relief does not survive for consideration.

4. In view of the statement of the respondents, learned counsel for the applicant states that even though grievance of the applicant is considered but he got grievance with regard to the fixation of pay.

5. Having regard to the fact and circumstances of the case, we do not find any justification in continuing the O.A. as respondents have considered the case of the applicant for promotion.

6. Accordingly, O.A. is dismissed as having become infructuous. However, liberty is given to the applicant to make representation regarding his grievance to the respondents. If such representation is filed, respondents Authority shall consider the grievance of the applicant in accordance with law. No costs.



Member (A)



Member (J)

Manish/-